

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION - II,
MUMBAI

C.P. (IB)-534(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **05.06.2018**

NAME OF THE PARTIES: Anchal Technovations Pvt. Ltd.

v/s.

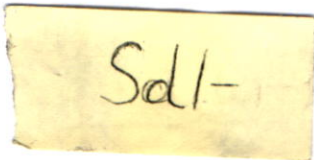
Reliance Communication Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

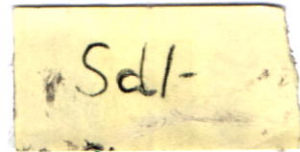
Order

22. C.P. (IB)-534(MB/2018)

The counsel for the petitioner present. Mr. D. J. Kakaria,
Advocate undertakes to file vakalatnama on behalf of the
Corporate Debtor. List this matter on 25.06.2018.



V. NALLASENAPATHY
Member (Technical)
Date : 05.06.2018



BHASKARA PANTULA MOHAN
Member (Judicial)